

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2707
ANSWERED ON:09.08.2000
COMMITTEE ON GOVERNERS
RAMDAS ATHAWALE;RATTAN LAL KATARIA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether in a conference of the Governors of States held on July 13, 2000 it was decided that a high-level Committee of Governors be constituted for investigation of cases relating to gross irregularities in the implementation of programmes meant for the Scheduled Castes and Scheduled Tribes and non-utilisation of funds earmarked for them;
- (b) if so, the thereof;
- (c) whether the said Committee has been constituted;
- (d) if so, the details thereof; and
- (e) if not, the reasons for delay in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

- (a) In the conference of Governors held on 12th and 13th July, 2000, it was decided to constitute a Committee of Governors for recording their views and reflection on the implementation of Welfare programmes meant for the Scheduled Castes and Scheduled Tribes.
- (b)to(e) The matter is under consideration.